

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 2nd August, 2022.

No. LJ(A) 2/2020/ 82 :- In exercise of the powers conferred by proviso to article 309 of the Constitution of India, the Governor of Meghalaya, in consultation with the High Court of Meghalaya, is pleased to make the following rules further to amend the Meghalaya District Courts (Ministerial) Service Rules, 2020 hereinafter referred to as the principal rules, namely:-

1. **Short title and commencement.**- (1) These rules may be called the Meghalaya District Courts (Ministerial) Service (Second Amendment) Rules, 2022.

(2) They shall come into force from the date of notification in the official Gazette.

3. **Amendment of rule 8.**- In the principal rules, in rule 8, in sub-rule (1) for the figures, brackets and words "27 (twenty seven) years" the figures, brackets and words "32 (thirty two) years" shall be substituted.

Sd/-

(Cyril V. D. Diengdoh, IAS)
Secretary to the Government of Meghalaya,
Law Department

Memo No. LJ(A) 2/2020/82-A,

Dated Shillong, the 2nd August, 2022

Copy to:-

1. Accountant General (A&E), Meghalaya, Shillong.
2. Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Gazette and to furnish this Department with 200 spare copies.
3. Registrar General, High Court of Meghalaya, Shillong.
4. Finance (E) Department.
5. Personnel A.R. (A) Department (Service Rules Cell).
6. Cabinet Affairs Department.
7. DEO Law (A) Department.
8. Guard file.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,
Law Department.